

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**


TP 39-A/2016(CA 136 of 2013) with TP 39-B/2016(CA 170 of 2013) with TP 39-C/2016 CA
240 of 2013 with TP 39-D/2016(CA 269 of 2013) with TP 39 of 2016(CP 43 of 2013)

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.11.2019**

Name of the Company: Kirshna Gopal Mor & Ors.
V/s.
Siddharth Polytex Pvt. Ltd. & Ors.

Section of the Companies Act : Section 397-398 of the Companies Act 1956.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	DHIREN R. DAVE	PCS	Petitioner	
2.				

ORDER

The Petitioner is represented through respective Learned PCS.

The learned PCS for the Respondent submit a leave note and sought an adjournment on the ground that there is a marriage ceremony in the family, in view of this the matter is adjourned for final hearing as a last opportunity.

The parties are directed to furnish the synopsis and list of dates of the case by the next date of hearing.

List the matter on 07.01.2020. No further adjournment shall be granted.


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 25th day of November, 2019.